

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 102
(IB)-1744(ND)2019
IA-4986/2020

IN THE MATTER OF:

Syndicate Bank.

... **Applicant/Petitioner**

Versus

M/s. Bulland Buildtech Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC Code, 2016

Order Delivered on 05.02.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Karan Malhotra, Adv.; CS Hari Lal Kushwaha (AR) for corporate debtor Hitesh Sachar and Srishti Badhwar, for Applicant/Petitioner-Adv

ORDER

IA-4986/2020: By filing this Application, Petitioner has made two prayers. First, for urgent listing of the Application and the second, to substitute the name of syndicate Bank with the Canara Bank in terms of the Amalgamation Scheme of the Government of India. Since the Application has already been listed, **the first prayer for the urgent listing has become infructuous.**

Heard. Ld. Counsel appearing for the Applicant submitted that in terms of the Scheme of Amalgamation dated 01.04.2020, the name of the Canara Bank may be substituted in place of the Syndicate Bank.

The second prayer is allowed. The Applicant is directed to file the amended memo of parties in the Company Petition IB/1744(ND)/2019.

Accordingly, the Court office is directed to make necessary correction in the cause list and register maintained by the office.

List the matter on 12.02.2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)